

**FIR No.319/2020
PS Nabi Karim
U/s 302/34 IPC
State Vs. Sachin Solanki @ Vishu & Ors.**

19/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Sandeep for grant of interim bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO/ Inspector Tej Dutt Gaur is present (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused Sandeep.

Report not received from the concerned Jail Superintendent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Jail Authorities are directed to provide the requisite/ necessary/ immediate/ speedy medical treatment to the accused, as per his medical condition on priority basis. Jail Authorities are also directed to get the accused admitted in the Hospital inside the jail or outside the jail referral / Govt. hospitals on priority basis, if required, as per rules. In case, surgery of the accused is required/ planned, the Jail Authorities are directed to make necessary arrangements for the same on priority basis. The concerned Jail Superintendent and Medical Officer In-charge are directed to file further/ appropriate/ detailed report regarding medical condition of the accused positively, on 27/07/2021.

A copy of this order be sent to the concerned Jail Superintendent through E-mail for compliance and necessary action.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
19/07/2021(G)**

**FIR No.264/2015
PS Subzi Mandi
U/s 302/393/397 IPC
State Vs. Ajay**

19/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Ajay for grant of interim bail as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Yatinder Kumar, Ld. Legal Aid Counsel for the accused Ajay (through V.C.).

It is submitted by counsel for the accused that the accused was granted interim bail and thereafter, he surrendered before the concerned Jail Superintendent and appropriate report regarding timely surrender of the accused be called from the concerned Jail Superintendent. Heard. Request is allowed.

The concerned Jail Superintendent is directed to file appropriate/ detailed report regarding date of interim bail of the accused, date on which the accused had to surrender and date on which the accused has surrendered on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on 23/07/2021. Date of 23/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
19/07/2021(G)**

**FIR No.140/2018
PS Sarai Rohilla
U/s 307/34 IPC & 25/27/59 Arms Act
State Vs. Rohit Mundra & Ors.**

19/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Rahul Mittal for grant of interim bail for the period of 90 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
SI Vikas Tomar is present on behalf of IO (through V.C.).
Sh. Yatinder Kumar, Ld. Legal Aid Counsel for the accused Rahul Mittal (through V.C.).

It is submitted by SI Vikas Tomar that the main IO is on leave today due to death of his father. SI Vikas Tomar seeks time for filing reply. Heard. Request is allowed.

Issue notice to the IO to appear and SHO/ IO is directed to file status/ list of all pending cases against the accused, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 23/07/2021. Date of 23/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
19/07/2021(G)**

CNR No.DLCT01-008568-2021
SC No.209/2021
FIR No.34/2021
PS Hauz Qazi
U/s 302/307/323/341/34 IPC & 27 Arms Act
State Vs. Mohan Kumar & Ors.

19/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Khajanchhi Babu for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Ravindra Singh is present (through V.C.).
Ms. Priyanka Singh, Ld. Counsel for the accused Khajanchi Babu (through V.C.).

It is submitted by IO that result of the MLCs of the injured is awaited and he will obtain the same from the concerned doctor and file the same alongwith supplementary charge-sheet.

It is submitted by counsel for the accused that the present bail application of the accused be kept pending till the receiving of result of MLCs of the injured.

IO is directed to file appropriate report in respect of result of MLCs of the injured, on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **26/07/2021**. Date of 26/07/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **26/07/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
19/07/2021(G)

FIR No.303/2014
PS Subzi Mandi
U/s 302/307/120-B/34 IPC & 25/27 Arms Act
State Vs. Sunil @ Kalu & Ors.

19/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Vikrant Sagar for grant of interim bail as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C).
Sh. Sukreet Khandelwal, Ld. Counsel for the accused Vikrant Sagar (through V.C.).

Report received from the concerned Jail Superintendent.

Counsel for the accused seeks time for clarifications. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on 27/07/2021. Date of 27/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
19/07/2021(G)

CNR No.DLCT01-013415-2019
SC No.125/2021
FIR No.303/2018
PS Kamla Market
U/s 392/395/397/34 IPC
State Vs. Saddam @ Bhura

19/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Saddam @ Bhura for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Nishant Dahiya and SI Naresh Kumar are present (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused Saddam @ Bhura.

It is submitted by IO/ SI Nishant Dahiya that he could not join the proceedings through V.C. on the last date of hearing as he was busy in investigation of another case and he could not inform about the same and he shall be careful in future.

IO/ SI Nishant Dahiya is warned to remain careful in future.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused. Last opportunity is granted to counsel for the accused for appearance on the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on **28/07/2021.**

IO/ SI Nishant Dahiya and SI Naresh Kumar are bound down for the next date of hearing i.e. **28/07/2021.**

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
19/07/2021(G)

FIR No.244/2020
PS Kamla Market
U/s 302/34 IPC
State Vs. Asif @ Sammi & Ors.

19/07/2021

File taken up today in terms of the order dated 09/07/2021.
(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused
Aftab Ahmad @ Munna.

Ahlmad is absent.

Report received from the concerned Deputy Superintendent and Medical Officer In-charge, Jail No.4, Tihar Jail, New Delhi. It is stated in the report that at present, inmate patient is admitted in MI room of CJ-04 dispensary ward for observation and suffering from on and off complaint of bleeding from anal region, on and off breathing difficulty with follow-up case of diabetes, mellitus type-II, hypertension, Bronchial Asthma and Hepatitis-B, for which he is being provided treatment accordingly and from last two days he is stable on treatment and further, patient will be planned to review with jail visiting medicine SR, surgery SR and in Gastroenterology department at GB Pant hospital with reports of above investigations and ultrasound of abdomen.

Jail Authorities are directed to provide the requisite/ necessary/ immediate/ speedy medical treatment to the accused, as per his medical condition on priority basis. Jail Authorities are also directed to get the accused admitted in the Hospital inside the jail or outside the jail referral / Govt. hospitals on priority basis, if required, as per rules. In case, surgery of the accused is required/ planned, the Jail Authorities are directed to make necessary arrangements for the same on priority basis. The concerned Jail Superintendent and Medical Officer In-charge are directed to file further/ appropriate/ detailed report regarding medical condition of the accused, on **29/07/2021.**

Contd.....2/-

Report not received from the Medical Superintendent, G.B.Pant Hospital.

Issue fresh notice to the concerned Medical Superintendent, G.B.Pant Hospital to file appropriate/ status report positively regarding referral and treatment of the accused Aftab Ahmad @ Munna on or before the next date of hearing. If admission of the accused is required, then, concerned Medical Superintendent is directed to admit the accused immediately in the hospital and to provide the requisite/ necessary/ immediate/ speedy medical treatment to the accused, as per his medical condition on priority basis.

Put up for further proceedings on **29/07/2021**.

A copy of this order be sent to the concerned Jail Superintendent through E-mail for compliance and necessary action. Counsel for the accused is at liberty to collect the copy of present order through electronic mode. Order be uploaded on the website of Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
19/07/2021(G)

CNR No.DLCT01-011398-2018
SC No.17/2021
FIR No.71/2018
PS Hauz Qazi
State Vs. Subhash @ Kamal @ Dolchi & Ors.

19/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings via video conferencing on behalf of the accused.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021 and No. 372/RG/DHC/2021 dated 28/06/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **08/10/2021** for arguments on the point of charge.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
19/07/2021(G)

CNR No.DLCT01-012256-2018
SC No.09/2021
FIR No.72/2018
PS Hauz Qazi
State Vs. Akash @ Kale & Ors.

19/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings via video conferencing on behalf of the accused.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021 and No. 372/RG/DHC/2021 dated 28/06/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **08/10/2021** for arguments on the point of charge.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
19/07/2021(G)

**SC No.118/2021
FIR No.58/2012
PS Jama Masjid
State Vs. Imran @ Dagda & Ors.**

19/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings via video conferencing on behalf of the accused.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021 and No. 372/RG/DHC/2021 dated 28/06/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **08/10/2021** for PE.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
19/07/2021(G)**

FIR No. 415/2015
PS Kotwali
U/s 395/397/365/201/412/120-B IPC & 25/54//59 Arms Act.
State Vs. Sanjeev

19/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sureties Sh. Amit and Sh. Mahesh Kumar have not joined the proceedings through V.C.

Verification reports of bail bonds are received.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Put up for consideration/ further proceedings on **20/07/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
19/07/2021(G)

At this stage, Sh. Ashish Verma, Ld. Counsel for the accused has joined the proceedings through V.C. He has been apprised with the orders and next date of hearing.

Put up on the date already fixed i.e. **20/07/2021**.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
19/07/2021(G)

CNR No.DLCT01-011283-2019
SC No.91/2021
FIR No. 112/2019
PS Subzi Mandi
U/s 302/201/404 IPC
State Vs. Santosh Kumar Kushwaha

19/07/2021

(Proceedings Convened through Video Conferencing)

File taken up on receiving of letter bearing No.F.1/SCJ-1/AS(UT)/2021/4936 dated 18/07/2021 of Deputy Superintendent, Jail No.1, Tihar, New Delhi, in respect to accused Santosh Kumar Kushwaha.

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings via video conferencing on behalf of the accused Santosh Kumar Kushwaha.

Ahlmad has filed the report in respect of the aforesaid letter of the Deputy Superintendent. As per report of Ahlmad of this Court that no case FIR No.168/2020 PS Subzi Mandi titled as State Vs. Santosh Kumar Kushwaha is pending in this Court and inadvertently, in the production warrants, the FIR No.168/2020 PS Subzi Mandi has been mentioned instead of FIR No.112/2019 PS Subzi Mandi and bail orders has already been passed on 17/07/2021 in case FIR No.112/2019 PS Subzi Mandi State Vs. Santosh Kumar Kushwaha.

Intimation in this regard alongwith copy of reply of Ahlmad be sent to the concerned Jail Superintendent for information and necessary action.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
19/07/2021(G)

